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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 11th January, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 11 of 2018

A Bill further to amend the Tamil Nadu Dr.M.G.R. Medical University, Chennai, Act, 1987.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows :-

1. (1) This Act may be called the Tamil Nadu Dr. M.G.R. Medical University, Chennai, (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 37 of 1987.

2. In section 10 of the Tamil Nadu Dr.M.G.R. Medical University, Chennai, Act, 1987, for sub-section (2) including the proviso thereto, the following sub-sections shall be substituted, namely :-

Amendment of section 10.

“(2) For the purpose of sub-section (1), the Committee shall consist of -

(i) a nominee of the Government, who shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist;

(ii) a nominee of the Senate who shall be an eminent educationist; and

(iii) a nominee of the Governing Council who shall be an eminent educationist.

Explanation.- For the purpose of this sub-section, “eminent educationist” means a person in the field of medical science,-

(i) who is or has been a Vice-Chancellor of any Medical University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor or Dean in any Medical College or in any Medical University established by any State Government or Central Government or in both taken together; or

(iii) who is or has been a Director or Head of any medical institution of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or any college or any recognized institution of the University.

(2-A) A person recommended by the Committee for appointment as Vice-Chancellor shall-

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the State Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(2-B) The process of nominating the members to the Committee by the Government, the Senate and the Governing Council shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor.

(2-C) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(2-D) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2)."

STATEMENT OF OBJECTS AND REASONS.

At present, in the Tamil Nadu Dr.M.G.R. Medical University, Chennai, Act, 1987 (Tamil Nadu Act 37 of 1987), no qualification has been prescribed for members of Search Committee and for the Vice-Chancellor. Further, no time limit has been fixed to make recommendation by the Search Committee to the Chancellor for appointment of Vice-Chancellor and for preparing the panel of suitable persons for appointment as Vice-Chancellor by the Chancellor. The Government have, therefore, decided to amend the said Tamil Nadu Act 37 of 1987, suitably to make specific provisions for the above said purposes.

2. The Bill seeks to give effect to the above decision.

Dr. C. VIJAYABASKAR,
Minister for Health and Family Welfare.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

Sub-section (2-A) (ii) of section 10 of the Tamil Nadu Dr.M.G.R. Medical University, Chennai, Act, 1987 (Tamil Nadu Act 37 of 1987), proposed to be inserted by clause 2 of the Bill, authorises the Government to issue order to carry out the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

Dr. C. VIJAYABASKAR,
Minister for Health and Family Welfare.

K. BOOPATHY,
Secretary